

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 485/2018

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

SANJU

Respondent(s)

Date : 05-03-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
[IN CHAMBERS]

For Appellant(s) Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Sole accused respondent is unserved. Notice was also issued to High Court for effecting service. High Court has submitted a report dated 05.06.2018 that accused respondent is not residing at the given address for the last five years and his family members are also not aware about his whereabouts.

Vide order dated 19.11.2020 bailable warrants were issued to secure his presence. Learned counsel for the State-appellant submits even bailable warrants could not be served.

Let non-bailable warrants be issued against respondent accused. The S.S.P. of the concerned District is directed to ensure execution of non-bailable warrants and production of the accused-respondent within six weeks.

List after six weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)